

**Central Administrative Tribunal
Madras Bench**

MA 310/00448/2019 & OA 310/01062/2019

Dated Wednesday the 7th day of August Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

1. M.Seenivasan,
2. J.Amalor Pavam,
3. A.Anthony Rubort,
4. K.Thamaraimuthu,
5. A.Ansar Basha,
6. P.Manikandan,
7. M.Soundararajan,
8. M.Sekaran,
9. M.Dhasthageer,
10. A.Muthukumar,
11. K.Mahesh,
12. P.Mohan,
13. S.Chandrasekaran-I,
14. J.Shanmugasundaram,
15. R.Soundarajan,
16. K.Krishnaveni,
17. M.Madavan,
18. N.Palaniammal,
19. P.Balakrishnan,
20. N.Srinivasan,
21. S.K.Manivanan,
22. L.Muthusamy,
23. T.P.Raju

... Applicant

By Advocate **M/s. P. Rajendran**

Vs.

The Union of India, rep by the,
Chief Post Master General,
Tamil Nadu Circle, Chennai 600002.

... Respondents

By Advocate **Mr. Su. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 448/2019 filed for joining the applicants together and filing single Original application is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the impugned order of the respondent in No. APA/86-OA 937/2018 dated at Chennai 600002 the 13.12.2018 and quash the same and direct the respondents to refrain from applying the New Pension Scheme (New Defined Contribution Pension Scheme) to them but to apply the Old Pension Scheme (Defined Benefit Pension Scheme) and count the service rendered in the post of GDS for the purpose of computing the qualifying service for pension and grant them all consequential benefits and render justice.”

3. Learned counsel for the applicants submit that the issue involved in this matter is similar to OA 322/2019 which was disposed of by this Tribunal on 13.03.2019 and he will be satisfied if the applicants are also considered in the light of the decision taken by the Hon'ble Supreme Court in SLP.

4. Mr. Su. Srinivasan takes notice for the respondents and submits that he has no objection in passing a similar order.

5. In view of the submission made by either side, this OA is disposed of with

the direction to the respondents **to consider the claim of the applicants in the light of the order of the Hon'ble Supreme Court in SLP Nos. 16767/2016 and 18460/2015 if it goes in favour of the applicants.**

(T. Jacob) (P. Madhavan)
Member(A) Member (J)
07.08.2019
AS